

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD

ORIGINAL APPLICATION NO 1236 of 1994

this the 6th day of February 2001.

HON'BLE MR. JUSTICE R. R. K. TRIVEDI, VICE-CHAIRMAN  
HON'BLE MR. M. P. SINGH, ADMINISTRATIVE MEMBER

Krishna Chandra Joshi, S/o late Sri B.D. Joshi, B/o 301/156  
Baghambari Housing Scheme, Allahpur.

... Applicant.

By Advocate : None.

Versus.

The Comptroller & Auditor General of India, 10 Bahadur  
Shah Zafar Marg, New Delhi.

2. Union of India through Secretary, Ministry of Finance,  
Department of Expenditure, New Delhi.

3. Union of India through the Secretary, Department of  
Personnel & Grievances Pensions, Ministry of Home Affairs,  
New Delhi.

4. The Principal Accountant General, Office of the A.G.  
(A&E)-I, U.P., Allahabad.

5. The Accountant-General U.P. (Audit)-I, Office of  
the A.G. (Audit)-I, Allahabad.

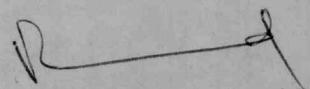
... Respondents.

By Advocate : Sri Pankaj Srivastava holding brief of Sri Satish  
Chaturvedi.

ORDER (ORAL)

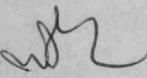
Justice R.R.K. Trivedi, Vice-Chairman

By this application, the applicant has challenged the  
order dated 2.8.1994 rejecting the representation of the  
applicant. It has also prayed that the respondent nos. 4 & 5  
may be directed to promote the applicant who is Senior Section



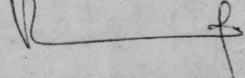
Officer as per gradation list w.e.f. the date his junior person namely Sri S.K. Ghosh was promoted on 12.6.1980. The other connected reliefs, have also been claimed in the O.A.

2. Sri Pankaj Srivastava holding brief of Sri Satish Chaturvedi, learned counsel for the respondents, has submitted that similar controversy has already been examined and decided by this Tribunal in O.A. nos. 733/94 and 734/94 on 22.8.2000. The learned counsel for the respondents has submitted that this O.A. is squarely ~~applicable~~ <sup>covered</sup> by the aforesaid judgment. A copy of the judgment has been placed before us. We have considered and examined the controversy and we have also gone through the order of the Tribunal, in our view, the controversy stands concluded and the applicant is not entitled to any relief claimed in the O.A. The O.A. is accordingly dismissed with no order as to costs.

  
MEMBER(A)

ALLAHABAD: DATED; 6.2.2001.

GIRISH/-

  
VICE-CHAIRMAN